



2026:AHC:44253

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 600 of 2026

Rambali Prajapti

.....Petitioner(s)

Versus

Deputy Director Of Consolidation And Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Ram Adhar Ram, Vinay Kumar Bharti
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.

2. Instant writ petition has been filed, inter alia, seeking the following relief:-

"A writ, order or direction in the nature of mandamus directing the respondent no.1 to decide the restoration application No.202554155100001337 dated 10.01.2025, filed by respondent no. 2 in approval order dated 17.12.2012, in reference No. 154 Under section 48 (3) C.H. Act, Village Paligarh, Tehsil-Mohammadabad Gohna, District-Mau, (State Versus Ram Bali), pending before him within stipulated period."

3. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.

4. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to Respondent no.1 to decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a period of **four months** from the date of production of certified copy of this order.

5. With the aforesaid direction, this petition is finally **disposed of**.

February 26, 2026

vkg

(Dinesh Pathak,J.)